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SECRETARIAT  
OF  
THE ODISHA LEGISLATIVE ASSEMBLY  
NOTIFICATION

The 24th September, 2014

No.8973/L.A.—The following Bill which has been introduced in the Odisha Legislative Assembly on the 24th September, 2016 is herewith published under Rule 68 of the Rules of Procedure and Conduct of Business in the Odisha Legislative Assembly for general information.

**THE VEER SURENDRA SAI INSTITUTE OF MEDICAL  
SCIENCES AND RESEARCH (AMENDMENT) BILL, 2016**

**A**

**BILL**

TO AMEND THE VEER SURENDRA SAI INSTITUTE OF  
MEDICAL SCIENCES AND RESEARCH ACT, 2014

**B**E it enacted by the Legislature of the State of Odisha in the Sixty-seventh Year of the Republic of India as follows :—

Short title.  
And  
commencement.

1. (1) This Act may be called the Veer Surendra Sai Institute of Medical Sciences and Research (Amendment) Act, 2016.

(2) It shall be deemed to have come into force on the 9th day of August, 2016.

Amendment  
of section 4.

2. In the Veer Surendra Sai Institute of Medical Sciences and Research Act, 2014, in section 4, for sub-section (4), the following sub-sections shall be substituted, namely :—

Odisha Act  
6 of 2014.

“(4) Teachers belonging to the Odisha Medical Education Service of the State may, within a period of three months from the date of commencement of the Veer Surendra Sai Institute of Medical Sciences and Research (Amendment) Act, 2016 or within such further period as the State Government may specify, exercise options by giving notice of their intention to be appointed in the Institute and the State Government on receipt of the notice of such intentions shall, taking into account the teaching posts of the Institute, consider for appointment to such post as the State Government deems just and proper and the State Government shall have power to reject the option so exercised by any such teacher.

Explanation.— For removal of doubt it is hereby declared that the teachers who are continuing in the Institute, whether they had given notice of their intention prior to the date of commencement of the Veer Surendra Sai Institute of Medical Sciences and Research (Amendment) Act, 2016, or not, shall exercise their options afresh after such commencement:

Provided that the teacher who has exercised his option to become a teacher of the Institute shall hold his post with the same tenure, remuneration and other terms and conditions of service including pension, if any, which shall not be altered to his disadvantage:

Provided further that the services of the teachers who were serving in the Institution as such immediately before the appointed date, shall be treated as on deputation in the Institute without any deputation allowance and shall continue as such till a suitable post is available under the State Government or until regular appointment to the posts of the Institute are made in accordance with the provisions of this Act or Statutes.

(5) Notwithstanding anything contained in this Act and the Statutes made thereunder, for the purpose of smooth and efficient functioning of the Institute, the State Government may, on the

request of the Institute, by order, transfer on deputation any teacher belonging to the Odisha Medical Education Service to the Institute for such period and on such terms and conditions as it may specify in that order.”.

Repeal and savings.

3. (1) The Veer Surendra Sai Institute of Medical Sciences and Research (Amendment) Ordinance, 2016 is hereby repealed.

Odisha  
Ordinance 4  
of 2016

(2) Notwithstanding such repeal anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under this Act.

### **STATEMENT OF OBJECTS AND REASONS**

The Veer Surendra Sai Institute of Medical Sciences and Research Act, 2014 came into force w.e.f. 01-01-2015. Section 4 (4) of the said Act provides that every teacher belonging to Odisha Medical Education Services and Odisha Medical Health Services and serving in the Institution as such immediately before the enforcement of the Act shall give option within a period of ninety days conveying his/her intention not to become the employee of the Institute. Such period of ninety days is being extended from time to time. It is now proposed to allow such benefit of giving option to all teachers in Odisha Medical Education Services Cadre about their willingness to be posted in the said Institute.

It has also been proposed to make provision for transfer of teachers from the Odisha Medical Education Services Cadre to the Institute on deputation basis on the request of the Institute till posts are filled up on recruitment by the Institute.

His Excellency the Governor of Odisha has already promulgated Veer Surendra Sai Institute of Medical Sciences and Research (Amendment) Ordinance, 2016 which will be repealed when the proposed enactment is made.

The Bill seeks to achieve the above objectives.

**ATANU SABYASACHI NAYAK**  
Member-in- Charge

A.K. SARANGI

Secretary

Odisha Legislative Assembly